PART I

LEGISLATIVE DEPARTMENT

Notification

The 22nd November, 1976

46-Leg./76.—The following Act of the Legislature State of Punjab received the assent of the President of India on the 15th November, 1976, and is hereby published for general information:-

Punjab Act No. 41 of 1976

THE PUNJAB CYCLE-RICKSHAWS (REGULATION OF LICENCE) ACT, 1976

ACT

to regulate the issue of licences in respect of cycle-rickshaws plying in any municipal area in the State of Puniah.

BE it enacted by the Legislature of the State of Punjab in the Twentyseventh Year of the Republic of India as follows :-

1. (1) This Act may be called the Punjab Cycle-Rickshaws (Regu-Short title lation of Licence) Act. 1976.

commencement.

- (2) It shall come into force on such date and in such municipal area or areas as the State Government may by notification appoint and different dates may be appointed for different municipal areas.
 - 2. In this Act, unless the context otherwise requires,—
 - (a) "cycle-rickshaw" means a three-wheeled cycle-rickshaw driven by manual labour and includes all its components and accessories;
 - (b) 'municipal area' means any area within the jurisdiction of a municipal committee or notified area committee established under any law for the time being in force;
 - (c) "municipal authority" means and includes any authority of the municipal committee or notified area committee established under any law for the time being in force.

3. (1) Notwithstanding anything contained to the contrary in the cycle-Punjab Municipal Act, 1911, or any rule or order or bye-law made thereunder rickshaws. or any other law for the time being in force, no owner of a cycle-rickshaw shall be granted any licence in respect of his cycle-rickshaw nor his licence shall be renewed by any municipal authority after the commencement of this Act unless the cycle-rickshaw is to be plied by such owner himself.

(2) Every licence in respect of a cycle-rickshaw granted or renewed prior to the commencement of this Act shall stand revoked on the expiry of a Period of thirty days after such commencement if it does not conform to the provisions of this Act.

Definitions.

Exemption.

- 4. (1) Notwithstanding anything contained in this Act, a licence in respect of a cycle-rickshaw may be granted to a widow or to a disabled person to be plied by another person if this is the only source of her or his livelihood and in such a case it shall be lawful for the municipal authority to grant a driving licence to a person other than the owner of the cycle-rickshaw, giving full particulars of the owner and the driver engaged to ply it with a photograph of the driver.
- (2) A licence in respect of a cycle-rickshaw may also be granted or renewed by a municipal authority to an institution to be plied through any other person, if the institution has to ply it not for hire but to meet its own requirements of conveyance and transportation and in such a case it shall be lawful for the municipal authority to grant a driving licence to a person other than the owner of the cycle-rickshaw giving full particulars of the owner and the driver engaged to ply it with a photograph of the driver. The body of such a cycle-rickshaw will be painted yellow.

Penalties.

- 5. (1) Any person who is found to be in possession of a cycle-rickshaw without a licence conforming to the provisions of this Act or plies or causes it to be plied by a person without a valid driver's licence issued under any law for the time being in force or plies or causes to be plied a cycle-rickshaw not meant to be plied for hire without painting the body thereof in yellow shall be punishable with imprisonment which may extend to three months.
- (2) Notwith tanding anything contained to the contrary in the Code of Criminal Procedure, 1973 (Act II of 1974), an offence under this Act shall be cognizable.

Forfeiture.

- 6. (1) If any person is convicted of an offence under section 5, the Court shall declare the cycle-rickshaw in respect whereof the offence is committed to be forfeited to the State Government.
- (2) If the owner of a cycle-rickshaw cannot be traced, the court before whom the cycle-rickshaw is produced shall declare it to be forfeited to the State Government.

Power to make rules.

- 7. (1) The State Government may by notification make rules for carrying out the purposes of this Act.
- (2) Every rule made under this section shall be laid as soon as may be after it is made before the House of State Legislature while it is in session for a total period of ten days which may be comprised in one session or in two or more successive sessions and if, before the expiry of the session in which it is so laid or the successive session aforesaid, the House agrees in making any modification in the rule or the House agrees that the rule should not be made, the rule shall thereafter have effect only in such modified form or or annulment shall be without prejudice to the validity of anything previously done under that rule.

S. S. KALHA,

Secretary to Government, Punjab, Legislative Department.

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